

27.2.92

SPMSAVH

Mr. Rajendran Nair/Ramakumar th. proxy
Sugunapalan th. proxy/Ajith Narayanan

27.2.92
Hearg. M.P. allowed. Counter affidavit
mentioned therein will be relevant for this case
also. Hearg. in part. List for further hearing on
28.2.92(AM).

27.2.92

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(counsel as mentioned above)

We have heard the arguments of the learned
counsel for both the parties. In the interest of justice
and considering that a vital question in all these
cases are involved we have admitted all the applica-
tions and condone the delay if there has been in any
one of them. In certain cases we are told that
representations are not yet filed. Considering that
the issues involved are identical we need not delay
the matters in this application by going through the
formality of requiring applicants to file a repre-
sentation especially when identical applications are
pending before us.

Accordingly the objection regarding non-
submission of representation is also overruled.

JUDGMENT ON 31.2.92.

28.2.92

AVH

21.4.92

SPM + AVH

Orders pronounced in open court

21.4.92